बिहार गजट
असाधारण अंक
बिहार सरकार द्वारा प्रकाशित

15 जून 1942 (श्रौत)
(सं.0 पटना 14) पटना, मंगलवार, 5 जनवरी 2021

अभिसूचना
5 जनवरी 2021

सं.-0 एल0जी0-01-19/2020/37/लेख—भारत–राजस्थान के अनुसंधान 213 के खंड–(1) के अनुसार बिहार
राज्यपाल विनाकर 4 जनवरी, 2021 को प्रकाशित निम्नलिखित अभिव्यक्ति इसके द्वारा सर्वाधिकारण को सूचना के
लिए प्रकाशित किया जाता है।

बिहार–राज्यपाल के आदेश से,
पी.पी. सी. मेहरी,
सरकार के सचिव।
THE BIHAR STATE HIGHER EDUCATION COUNCIL (AMENDMENT-2) ORDINANCE, 2020

AN Ordinance

To revive the The Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020)

Preamble- Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020) has been promulgated for amendment in sub section (2) of section 6 of Bihar State Higher Education Council Act 2018 (Bihar Act 01, 2020). This ordinance could not be enacted in previous Legislature of the State of Bihar. It will lapse by 07.01.2021.

WHEREAS, The Legislature of the state of Bihar in not in session,

AND WHEREAS, The Governor of Bihar is satisfied that the circumstances exist which render it necessary for him to revive the Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020).

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of constitution, The Governor of Bihar, is pleased to promulgate the following ordinance :-

1. Short title, extent and commencement.—
(1) This Ordinance may be called the Bihar State Higher Education Council (Amendment-2) Ordinance, 2020.
(2) it shall extend to the whole of the State of Bihar.
(3) It shall be deemed to have come into force on the 23th September 2020.

2. Amendment of Section 6 of Bihar Act 01, 2020.— Sub section (2) of section 6 of The Bihar State Higher Education Council Act 2018 (Bihar Act 01, 2020) shall be substituted by the following :-
"(2) The appointment to the post of Vice Chairman shall be made by the State Government. The Vice-Chairman shall hold his office for a period of five years and shall be eligible for reappointment subject to maximum of two terms."

3. Repeal and Savings.—
(1) The Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020) is hereby repealed.
(2) Notwithstanding such repeal, anything done or any action taken under the Bihar State Higher Education Council (amendment) ordinance 2020 (Bihar ordinance No. 12, 2020) shall be deemed to have been done or taken under the provisions of this ordinance.

Patna PHAGU CHAUHAN,
Dated.— 4th January 2021
Governor of Bihar.

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